

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**APPEAL No. 234 of 2015 &
IA No. 386 of 2015**

Dated: 5th April, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

**M/s Punjab Biomass Pvt. Ltd.
Versus**

....Appellant(s)

Punjab State Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant (s) : Mr. Hemant Singh
Mr. Tabrez Mulwat

Counsel for the Respondent (s) : Mr. Sakesh Kumar for R.1

Mr. Anand K. Ganesan
Mr. Sandeep Rajpurohit for R.2

ORDER

Learned counsel for the appellant seeks two weeks time to file rejoinder. He may file the same on or before 19.04.2016 after serving copy on the other side.

List the matter on **24.05.2016**. In the meantime, pleadings be completed.

(I.J. Kapoor)
Technical Member
ts/mk

(Justice Ranjana P. Desai)
Chairperson